

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 1461
TO BE ANSWERED ON 26.07.2016

Conservation of Sanctuaries

1461. SHRI BAHADUR SINGH KOLI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government proposes to formulate a new policy for keeping the national gardens and sanctuaries inviolate and declaring them as critical wild life habitat for conservation of wild animals;
- (b) if so, the time by which it is likely to be implemented; and
- (c) whether the State Government have forwarded any proposals in this regard and if so, the details thereof, State-wise?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT,
FOREST AND CLIMATE CHANGE**

(SHRI ANIL MADHAV DAVE)

- (a) and (b) There is no proposal to formulate a new policy for keeping National Gardens (Parks) and Sanctuaries as inviolate. The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007) provides for determination and notification of Critical Wildlife Habitats within National Parks and Sanctuaries for modification or settlement of forest rights recognized under the Act, as per Section 4(2).
- (c) No proposal has been received from the State Governments regarding modification or resettlement of forest rights recognized under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.
